

(d) It is always Government's endeavour to keep down the subsidies to the minimum level possible.

### **Second Channel for T.V. Centres**

724. SHRI M.V. CHANDRA  
SHEKHAR MURTHY:  
SHRI V. SREENIVASA  
PRASAD:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether there is a proposal under the consideration of Government to provide second channel for important TV centres during the next plan period;

(b) if so, the names of the important TV centres in the country where second channel facility would be provided; and

(c) the time by which all the TV centres will be provided with second TV channel facility?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Yes, Sir. A proposal for the introduction of second Channel TV Service from some major cities in the country has been included in the draft VIII Plan of Doordarshan. The details can be firmed up only after the VIII Plan of Doordarshan is finally approved.

(c) There is no such proposal under consideration of Government at present.

### **Setting up of Holding Company for Trading Houses**

725. SHRI LOKANATH CHOUDHARY:  
Will the Minister of COMMERCE be pleased to state:

(a) whether Government have since decided in principle to set up a holding company for all trading organisations including MMTC & STC under the administrative control of his Ministry;

(b) if so, the rational behind the setting up of such an umbrella company; and

(c) its broad features particularly the role proposed to be assigned to it in the sphere of boosting of exports?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) Yes, Sir.

(b) and (c). The formation of the Holding Company will achieve effective coordination and direction in the working of the trading organisations, avoid overlapping and undesirable competition/undercutting; promote participation in joint ventures and investments abroad, develop common infrastructure facilities of import/export trade and enable more effective use of the leverage of imports to promote exports.

### **Enforcement of Section 30 of the Advocate Act, 1961**

726. SHRI GUMAN MAL LODHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Section 30 of the Advocates Act, 1961 has been enforced far;

(b) if not the reasons for depriving advocates from its benefits; and

(c) the time by which it will be enforced?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) and (c). The question of bringing